CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

DA No. 432/98

Thursday the 19 th day of March 1998.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN HON'BLE MR S.K. GHOSAL, ADMINISTRATIVE MEMBER

D. Balachandran Nair Postal Assistant Neyyattinkara.

... Applicant

(By advocate Mr Sasidharan Chempazhanthiyil)

Versus

- Supdt. of Post Offices South Postal Division Thiruvananthapuram.
- Chief Postmaster General Kerala Circle Thiruvananthapuram.

...Respondents.

(By advocate: Mr VP Thomas)

The application having been heard on 19.3.98, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

The applicant is an Ex-Serviceman re-employed under the 1st respondent. He has filed this application for a direction to the respondents to re-fix his pay giving him the benefit of the judgement of the Supreme Court in Civil Appeal No.4077-78/92 or to pass orders on his representation dated 19.1.98 claiming the benefit.

2. When the application came up for hearing today, counsel for the respondents states that the representation was made by the applicant very recently and it would be appropriate if the respondents are directed to consider and dispose of the representation. As the representation at Annexure A-3 is not very specific, learned counsel for the applicant seeks permission to make a detailed

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representation and prays that the respondents be directed to consider the representation in the light of the judgement at Annexure A-1 and to dispose it of with a speaking order within a reasonable time. Learned counsel for the respondents has no objection in disposing of the OA in that line.

3. In the light of what is stated above, we dispose of this application permitting the applicant to make a detailed representation to the first respondent explaining his grievance in regard to fixation of pay on re-deployment within two weeks and directing the second respondent to consider the representation in the light of the rules and instructions and keeping in view the decision of the Apex Court in Civil Appeal No. 4077-78/92 and to give a speaking order to the applicant within a month from the date of receipt of the representation.

No order as to costs.

Dated 19th March 1998.

(S.K. GHOSAL) ADMINISTRATIVE MEMBER

(A.V.HARIDASAN) VICE CHAIRMAN

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List of Annexures

The judgement dated 8.11.96 in Civil Appeal No.4077-78/92 of the Hon'ble Supreme Court of India. 1. Annexure-A1:

The representation dated 19.1.1998 submitted by the applicant to the 1st respondent. 2. Annexure-A3: